

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6269/2015

STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY, HOME DEPARTMENT
Petitioner(s)

VERSUS

HOSHIYAR SINGH

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

WITH

SLP(Cr1) No. 6868/2015

(With (With appln.(s) for c/delay in refiling SLP and appln.(s) for exemption from filing O.T. and Office Report)

Date : 04/05/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Rohit Rathi, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Apoorv Kurup, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Kunal Verma, Adv.
Mr. R.K. Verma, Adv.
Mr. Sudhir Naagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent in Special Leave Petition No.6269/2015 has already filed Counter Affidavit.

Respondent No.2 in Special Leave Petition No.6868 of 2015 has not filed Counter Affidavit despite two opportunities having been granted, as such, further opportunity is declined.

Learned counsel Mr. R.K. Verma appears on behalf of respondent No.1 in Special Leave Petition No.6868 of 2015. He seeks time for filing Vakalatnama and Counter Affidavit. Be filed within four weeks.

List again on 16.8.2016.

(PAWAN DEV KOTWAL)
Registrar